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13<sup>th</sup> February, 2023  
24 Magha, 1944 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

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(PART-II)

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## RAJYA SABHA

Monday, the 13<sup>th</sup> February, 2023 /24 Magha, 1944 (Saka)

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

### PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Shri Prahalad Singh Patel; not present.

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे)** : सर, अगर गवर्नमेंट के लोग भी हाजिर नहीं होते हैं, तो आप उनको भी टोकिए, सिर्फ इधर ही नहीं। उनकी तो यह रिस्पॉसिबिलिटी होती है। अगर वे पेपर्स ले करने के समय भी उपस्थित नहीं रहते हैं और न ही किसी को ऑथराइज़ करते हैं, तो यह शर्म की बात है। ...**(व्यवधान)**...

**श्री सभापति** : बैठिए, बैठिए। Leave something to my wisdom also. Hon. Members, in conducting the affairs of the House, I have handled both sides with equanimity. I announced the name twice. The hon. Minister was not present and, as most of you have seen, things are taken note of. Trust your Chairman, things are taken note of. If I have issued directions for compliance and if they are not being complied with, I have invariably given time, but I take note of it. I am always open to suggestions from senior Members and every Member in my Chamber also so that we run this House as expected by the Constitution. Neither this side nor that side can afford to engage into any transgression, whatsoever. Now, General (Retd.) V.K. Singh.

**Reports and Accounts (2021-22) of AI Airport Services Limited, New Delhi; Alliance Air Aviation Limited, New Delhi; AI Engineering Services Limited, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; AND THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GENERAL (RETD.) V.K. SINGH): Sir, I lay on the Table:

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Annual Report and Accounts of the AI Airport Services Limited, New Delhi,

for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.
- (ii)(a) Annual Report and Accounts of the Alliance Air Aviation Limited, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (iii)(a) Annual Report and Accounts of the AI Engineering Services Limited, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

(2) Statements giving reasons for the delay in laying the papers mentioned at (1) (i) (a) to (iii) (a) above.

[Placed in Library. For (i) to (iii) See No. L.T. 9489/17/23]

**Reports and Accounts (2021-22 and 2020-21) of PNGRB, New Delhi; Rajiv Gandhi Institute of Petroleum Technology, Amethi; and IPE, Visakhapatnam and related papers**

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-**

(i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 40 and sub-section (2) of Section 41 of the Petroleum and Natural Gas Regulatory Board Act, 2006:—

- (a) Annual Report and Accounts of the Petroleum and Natural Gas Regulatory Board (PNGRB), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 8947/17/23]

(ii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 26 of the Rajiv Gandhi Institute of Petroleum Technology Act, 2007:—

- (a) Annual Report and Accounts of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 8948/17/23]

(iii) (1) A copy each (in English and Hindi) of the following papers, under Section 28 and sub-section 4 of Section 27 of the Indian Institute of Petroleum and Energy Act, 2017:—

- (a) Annual Report and Accounts of the Indian Institute of Petroleum and Energy (IIFE), Visakhapatnam, Andhra Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 9038/17/23]

#### **Reports and Accounts (2020-21) of LBDB, Kavaratti and related papers**

**आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री कौशल किशोर):** महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Annual Report and Accounts of the Lakshadweep Building Development Board (LBDB), Kavaratti, Lakshadweep, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8949/17/23]

**I. Notifications of the Ministry of Defence****II. Accounts (2021-22) of JIM&WS, Pahalgam and related papers**

GENERAL (RETD.) V.K. SINGH: Sir, on behalf of my colleague, Shri Ajay Bhatt, I lay on the Table:-

I. (a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Defence, issued under article 309 of the Constitution, along with Delay Statement:—

- (i) S.R.O. 05 (E), dated the 20<sup>th</sup> March, 2019, publishing the Army Pay (Amendment) Rules, 2019.
- (ii) S.R.O. 07 (E), dated the 20<sup>th</sup> March, 2019, publishing the Air Force Pay (Amendment) Rules, 2019.
- (iii) S.R.O. 22 (E), dated the 2<sup>nd</sup> December, 2021, publishing the Non-Combatants (Enrolled) of Air Force (Amendment) Rules, 2021.

[Placed in Library. For (i) to (iii) See No. L.T. 9489A/17/23]

(b) A copy (in English and Hindi) of the Ministry of Defence Notification No. S.R.O. 06 (E), dated the 20<sup>th</sup> March, 2019, publishing the Navy Pay (Amendment) Regulations, 2019, under Section 185 of the Navy Act, 1957, along with Delay Statement.

[Placed in Library. See No. L.T. 9490/17/23]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Accounts of the Jawahar Institute of Mountaineering and Winter Sports, (JIM&WS), Pahalgam, Jammu and Kashmir, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8972/17/23]

**Reports and Accounts (2021-2022) of various Institutes and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA

MAHENDRABHAI) : Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the National Institute of Ayurveda, Jaipur, Rajasthan, for the year 2021-22, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9070/17/23]

- (ii)(a) Annual Report and Accounts of the National Institute of Siddha, Chennai, Tamil Nadu, for the year 2021-22, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9068/17/23]

- (iii)(a) Annual Report and Accounts of the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar, Gujarat for the year 2021-22 together with the Auditor's Report on the accounts.  
(b) Review by Government on the working of the above Institute.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8575/17/23]

- (iv) (a) Annual Report and Accounts of the Central Council for Research in Siddha (CCRS), Chennai, Tamil Nadu for the year 2021-22, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9067/17/23]

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**REGARDING NOTICES RECEIVED UNDER RULE 267**

MR. CHAIRMAN: Report of study visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes; Shri Kamakhya Prasad Tasa; not present. Shri Neeraj Dangji; not present.

Hon. Members, I have received two notices under Rule 267 from Shri Sanjay Singh and Shri Sandosh Kumar P. Hon. Members, I would be seeking your guidance. Seven notices, which have been given so far by Shri Sanjay Singh, are identical. There is no variation in the content at all. If there has been a direction issued by me on the first notice, you will appreciate that the remaining six, that are identical to the first, are in defiance of the direction. I am sure, the House will not approve that we create such kind of a situation that even after there is a direction by the Chair, on the same language, ditto, without any variation, we have these many notices again.

**श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : सर...(व्यवधान)...**

MR. CHAIRMAN: One second; take your seat. Let me conclude first. ...*(Interruptions)*... Mr. Sanjay Singh, let me conclude.

**श्री संजय सिंह : सर...(व्यवधान)...**

MR. CHAIRMAN: Please take your seat. Let me conclude. The reasoning that you give identical notices, I take a view on it. I communicate my view to the House, and this happens every day. There are seven such notices. You only change the date. ...*(Interruptions)*...

**श्री संजय सिंह : सर, चूँकि आप परमिशन नहीं देते हैं, इसलिए मैंने सेम नोटिस दिया है।...(व्यवधान)...**

MR. CHAIRMAN: Both these notices are not in order. The notices are declined. ...*(Interruptions)*... Now, Zero Hour. Nothing will go on record except the Member I call upon. Shri Abir Ranjan Biswas...*(Interruptions)*...

**श्री संजय सिंह : \***

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\* Not recorded.



**श्री राघव चड्ढा :** \*

MR. CHAIRMAN: Shri Shaktisinh Gohil...*(Interruptions)*...

**श्री जयराम रमेश (कर्नाटक):** सर, एलओपी बोलना चाहते हैं, उनको बोलने दीजिए।  
...*(व्यवधान)*... सर, एलओपी को बोलने दीजिए। ...*(व्यवधान)*...

MR. CHAIRMAN: I have told this many a time. Please take your seat. It does not look nice that one Member tells the Chair to allow another Member to speak. I have said so a number of times. It is not a graceful conduct. ...*(Interruptions)*... It does respect neither the Member speaking nor to whom he is speaking. ...*(Interruptions)*...

**श्री जयराम रमेश :** सर, एलओपी को सुन लीजिए।...*(व्यवधान)*...

MR. CHAIRMAN: Shri Shaktisinh Gohil; your Zero Hour mention is there. ...*(Interruptions)*...

**श्री जयराम रमेश :** सर, एलओपी बोलना चाहते हैं।...*(व्यवधान)*...

**श्री सभापति :** कृपया पहले आप बैठिए।...*(व्यवधान)*...

**श्री जयराम रमेश :** सर, एलओपी बोलना चाहते हैं।...*(व्यवधान)*...

**श्री सभापति :** कृपया पहले आप बैठिए।...*(व्यवधान)*... And, rising too frequently saying the same thing does not look nice at all. ...*(Interruptions)*...

**श्री जयराम रमेश :** सर, आप सुनते नहीं हैं।...*(व्यवधान)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, may I say something? ...*(Interruptions)*...

MR. CHAIRMAN: Please take your seat. Hon. Members, while I will give floor to everyone as I gave yesterday also, my greatest problem is that when on an issue, I give the floor, it goes on a tangent. Hon. Leader of the Opposition wanted to speak on an aspect of expunging of observations. ...*(Interruptions)*... One second. And,

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\* Not recorded.

given the status of the LoP, I permitted him to hold the floor. He held the floor and started reading out the portions I had expunged. Now, I am before you all; if the platform of this House is to be used contrary to the rules. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: What is contrary to the rules? ...*(Interruptions)*... \*

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): What is allowed in this House...*(Interruptions)*...

MR. CHAIRMAN: You don't allow me even to speak. ...*(Interruptions)*... Please; I expect everyone in the House to help me run the House. If you feel I am saying something which...*(Interruptions)*... Mr. Jairam Ramesh, the snipe shots are not to be permitted by body language or otherwise. ...*(Interruptions)*...

**श्री जयराम रमेश :** सर, मैंने तो कुछ कहा ही नहीं है।..**(व्यवधान)**...

MR. CHAIRMAN: I find it every time you jump on your seat.

**श्री जयराम रमेश :** सर, मैंने तो कुछ कहा ही नहीं है।..**(व्यवधान)**...

MR. CHAIRMAN: Mr. Jairam Ramesh, number one, you are a senior man; number two, you have high credentials. ...*(Interruptions)*...

**श्री जयराम रमेश :** सर, मैंने कुछ कहा ही नहीं है। ...**(व्यवधान)**... मैं तो बैठा हुआ हूँ।  
...**(व्यवधान)**...

MR. CHAIRMAN: One second. ...*(Interruptions)*... One second. ...*(Interruptions)*... One second. ...*(Interruptions)*... You have held important positions in Government. I do not expect you to rise every time. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: Sir, please give me half-a-minute. ...*(Interruptions)*...  
Sir, give me half-a-minute only.

MR. CHAIRMAN: No, no. ...*(Interruptions)*... Please sit down.

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\* Expunged as ordered by the Chair.

**श्री राघव चड्ढा** (पंजाब): सर, 20 सेकंड्स ही दे दीजिए। ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Member, please. ...**(Interruptions)**..

SHRI RAGHAV CHADHA: Sir, I have an important point to make. ...**(Interruptions)**...

SHRI TIRUCHI SIVA: Sir, sometimes, one must... ...**(Interruptions)**...

MR. CHAIRMAN: Hon. Members, please. ...**(Interruptions)**... Take your seat. ...**(Interruptions)**... Mr. Siva, please take your seat. ...**(Interruptions)**... माननीय सदस्यो, आज के दिन भारत की जनता चाहती है कि राज्य सभा की कार्यवाही सही तरीके से चले। ...**(व्यवधान)**... जनता चाहती है कि हम डिबेट करें। ...**(व्यवधान)**...

**श्री संजय सिंह** : सर, पूरा देश चाहता है... ...**(व्यवधान)**...

**श्री सभापति** : आप बैठ जाइए। ...**(व्यवधान)**...

**श्री जयराम रमेश** : सर, जेपीसी का क्या हुआ? ...**(व्यवधान)**...

**श्री संजय सिंह** : सर, पूरा देश चाहता है... ...**(व्यवधान)**...

MR. CHAIRMAN: Take your seat. ...**(Interruptions)**... Take your seat. ...**(Interruptions)**... माननीय सदस्यगण, अपना स्थान ग्रहण कीजिए। ...**(व्यवधान)**... माननीय सदस्यगण, अपना स्थान ग्रहण कीजिए। ...**(व्यवधान)**... मैं समझता हूँ कि हर सदस्य यहाँ अपनी बात कहना चाहता है। ...**(व्यवधान)**... ऐसी परिस्थिति में मेरी बात सुनना लाज़िमी है और यह मेरा कर्तव्य भी है। पूरा देश हमसे उम्मीद रखता है कि राज्य सभा में डिबेट हो, डिस्कशन हो, डायलॉग हो, डेलीब्रेशन हो और हम ...**(व्यवधान)**...

**श्री जयराम रमेश** : सर, हमें मौका तो दीजिए। ...**(व्यवधान)**...

**श्री सभापति** : संविधान निर्माताओं की आत्मा और संविधान की मूल भावना पर कुठाराघात करना हमारा आचरण नहीं हो सकता है। ...**(व्यवधान)**... हम आज के दिन क्या ऐसा आचरण बाहर देना चाहते हैं कि हम सदन में कुछ भी करेंगे, पर सार्थक चर्चा नहीं करेंगे, संयमित व्यवहार नहीं करेंगे? I appeal to the Members to permit me to take up the Listed Business. ...**(Interruptions)**...

SHRI JAIRAM RAMESH: Sir, the Leader of the Opposition wants to speak.  
...*(Interruptions)*...

MR. CHAIRMAN: Shrimati Darshana Singh; ...*(Interruptions)*... Shri G.V.L. Narasimha Rao. ...*(Interruptions)*... Shri G.V.L. Narasimha Rao. ...*(Interruptions)*...

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## MATTERS RAISED WITH PERMISSION

### Need to rename Vijaywada Airport as Vangaveeti Mohana Ranga Airport

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): \* "Sir, thank you very much for giving me the opportunity. My Zero Hour submission is regarding the late Shri Vangaveeti Mohana Ranga. There is no Telugu person who doesn't know him. He is considered a god for the poor and underprivileged by the people of Andhra Pradesh. Vangaveeti Mohana Ranga belonged to the Kapu community, which is the largest community in the State of Andhra Pradesh. Though he served as an MLA for only one term, and that too for a tenure of two-and-a-half years, he gained the reputation of being a great people's leader.

Vangaveeti Mohana Ranga was assassinated in December, 1986. He was assassinated when he was growing as a political leader and gaining reputation as a political force in the State. He conducted many Kapunadu meetings across the State. The Kapunadu meetings were attended by more than ten lakh people belonging to the Kapu community and also by the poor and underprivileged who supported his cause. His death at that juncture came as a shock to all his admirers. Though 36 years have passed since his untimely death, his admirers and people across the state still remember him. There is a strong sentiment in Andhra Pradesh that a district should be named after him. Unfortunately, this proposal did not materialize. A few districts in the State have been named after leaders, but the Andhra Pradesh Government was not in favour of naming a district after Vangaveeti Mohana Ranga. Sir, through you, I request the Andhra Pradesh Government to reconsider and name either the Krishna district or Machilipatnam district after Vangaveeti Mohana Ranga. I also request the Ministry of Civil Aviation to name Vijayawada airport as Vangaveeti Mohana Ranga

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\* English translation of the original speech delivered in Telugu.

Airport as he was a resident of Vijayawada and a popular elected public representative in the Telugu-speaking States. Sir, this is my humble submission. Thank you, Sir."

**श्री हरनाथ सिंह यादव** (उत्तर प्रदेश) : महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

MR. CHAIRMAN: All Members, please resume your seats. ...(*Interruptions*)... Mr. Ketkar, please take your seat. ...(*Interruptions*)... Before I call upon the hon. LoP, I wish to indicate that when we hold the floor, it should be with the underlying object that we get concrete suggestions so that the House can be run. मैं आप लोगों से एक बार फिर पुरजोर अनुरोध करता हूँ। ...(**व्यवधान**)... मैं आप लोगों से विनती करता हूँ कि हमें हमारा आचरण उस मापदंड पर रखना है कि देश की जनता हमारे बारे में सकारात्मक रवैया रखे। ...(**व्यवधान**)... मैं हर सदस्य से उम्मीद करता हूँ कि वे अपने आचरण में संविधान निर्माताओं की भावना को और भारत के संविधान के मूल-मंत्र को ध्यान में रखें, उस पर कुठाराघात नहीं करें। I call upon the hon. Leader of the Opposition. I expect all sides to listen to the Leader of the Opposition in rapt attention. ...(*Interruptions*)... That will go a long way in giving us a foundation how we move forward. ...(*Interruptions*)...

**श्री नीरज शेखर** (उत्तर प्रदेश): सर, इन्होंने प्रधान मंत्री को बोलने नहीं दिया। ...(**व्यवधान**)... सर, पहले ये माफी माँगें। ...(**व्यवधान**)...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I am grateful to you that you have given a chance to me to speak. ...(*Interruptions*)... I rise today with a heavy heart, expressing my anguish over the brazen way in which the parliamentary traditions and Rules of Procedure...(*Interruptions*)... The so-called undemocratic, unparliamentary words expunged from my remarks in regard to my speech on Motion of Thanks on the President's Address in Rajya Sabha... ...(*Interruptions*)... Sir, the remarks which I made were parliamentary, within the parliamentary ...(*Interruptions*)... And, Sir, \*

MR. CHAIRMAN: One second. ...(*Interruptions*)...

SHRI MALLIKARJUN KHARGE: She had not spoken anything unparliamentary. ...(*Interruptions*)... The House could have listened to her. ...(*Interruptions*)...

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\* Expunged as ordered by the Chair.

MR. CHAIRMAN: Leader of the Opposition, I request you. You took the floor and you have indicated in so many words that the <sup>∞</sup> These are expunged. ...*(Interruptions)*... You are forfeiting your right to hold the floor. ...*(Interruptions)*... This can't be done. ...*(Interruptions)*... No. ...*(Interruptions)*... Sorry. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Every time you make an allegation that the \* ...*(Interruptions)*... How can that be countenanced? ...*(Interruptions)*... You make it outside. ...*(Interruptions)*... You make it inside the House. ...*(Interruptions)*... No. ...*(Interruptions)*... Sorry. ...*(Interruptions)*... Sorry. ...*(Interruptions)*... No. ...*(Interruptions)*... No. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): \*

MR. CHAIRMAN: Shri Jawhar Sircar. ...*(Interruptions)*... Dr. Radha Mohan Das Agrawal. ...*(Interruptions)*...

#### **Allotment of houses to ineligible persons under Pradhan Mantri Awas Yojana in many States**

**डा. राधा मोहन दास अग्रवाल** (उत्तर प्रदेश) : महोदय, 1 अप्रैल, 2017 को इस देश में एक बहुत महत्वाकांक्षी योजना, 'प्रधान मंत्री आवास योजना-ग्रामीण' प्रारम्भ की गई थी।

MR. CHAIRMAN: Nothing else will go on record. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: \*

**डा. राधा मोहन दास अग्रवाल**: महोदय, 2 करोड़, 94 लाख मकानों का लक्ष्य था, लेकिन इसके सापेक्ष 3 करोड़, 15 लाख मकान सैंक्शन किए गए, 2 लाख, 80 हजार करोड़ रुपये अवमुक्त किए गए, 2 करोड़, 83 लाख मकान स्वीकृत किए गए और 2 करोड़, 13 लाख मकान बन कर तैयार हो गए। ...**(व्यवधान)**...

सभापति महोदय, जब यह योजना बनायी गई, तब इसके कुछ मापदंड बनाए गए। ...**(व्यवधान)**... जिसके घर की छत पक्की नहीं होगी, जो पूरी तरह डेस्टिट्यूट होगा, जो हाथ से मैला ढोने का काम करता होगा, जो प्रिमिटिव ट्राइबल ग्रुप का होगा और जो अधिकृत रूप से मुक्त बंधुआ मजदूर होगा, ...**(व्यवधान)**... उन्हीं को ये मकान लाभार्थी के रूप में दिए जाएंगे। केंद्र

<sup>∞</sup> Expunged as ordered by the Chair.

\* Not recorded

सरकार ने योजना बताते समय यह कहा कि जिसके पास 2 से 3 कमरे का मकान होगा, जिसके घर में फ्रिज होगा, लैंड लाइन फोन होगा, ढाई एकड़ सिंचित भूमि होगी, इनकम टैक्स का पेमेंट करता होगा, उनको ये मकान नहीं मिलेंगे। ...**(व्यवधान)**...

महोदय, अत्यंत दुःख के साथ कहना पड़ता है कि एक राज्य विशेष में ऐसे व्यक्तियों को, जिनके पास तीन मंज़िला मकान थे, सीसीटीवी कैमरे लगे थे, उनके सात-सात रिश्तेदारों को मकान दे दिए गए। ...**(व्यवधान)**... ऐसे लोगों को मकान दिए गए, जिनका अपना पक्का मकान था, जिनके घर के अंदर रेडीमेड गारमेंट की फैक्टरी लगी थी, जिनकी उस फैक्टरी में 12-14 वर्कर्स काम करते थे, उन सबको लाभार्थी बना दिया गया। ...**(व्यवधान)**... ऐसे लोग, जो उस सत्ताधारी दल के राजनैतिक कार्यकर्ता थे, पंचायत समिति के सदस्य थे, इन्होंने स्वयं उन मकानों को अपने नाम से आवंटित करा लिया। ...**(व्यवधान)**... पूरे देश के अखबारों में जब यह खबर छपी, तब भारत सरकार ने नवम्बर, 2022 में उस राज्य को चिट्ठी लिखकर कहा कि इस प्रकार से होने वाले घूस और भ्रष्टाचार के खिलाफ ज़ीरो टॉलरेंस की नीति अपनानी चाहिए। ...**(व्यवधान)**... वरिष्ठ अधिकारियों की टीम बनाकर इस प्रकार से हुए मकानों के गलत वितरण को रोकना चाहिए ...**(व्यवधान)**...

MR. CHAIRMAN: Take your seat. ...**(Interruptions)**...

**डा. राधा मोहन दास अग्रवाल** : लेकिन मुझे अत्यंत दुःख के साथ कहना पड़ता है कि उस राज्य में इन सारी चीजों के बावजूद किसी प्रकार की कोई कार्यवाही नहीं की गई। ...**(व्यवधान)**...

MR. CHAIRMAN: Take your seat. ...**(Interruptions)**... No. ...**(Interruptions)**... All of you take your seats. ...**(Interruptions)**... Take your seat. ...**(Interruptions)**... No. ...**(Interruptions)**... Take your seat. ...**(Interruptions)**... Take your seat. ...**(Interruptions)**... Don't be habitual. ...**(Interruptions)**... Don't be habitual. ...**(Interruptions)**... Take your seat. ...**(Interruptions)**...

**डा. राधा मोहन दास अग्रवाल** : सभापति महोदय, मुर्शिदाबाद में एक दर्जन से अधिक उस सत्ताधारी दल के कार्यकर्ताओं ने इस्तीफा दे दिया। ...**(व्यवधान)**... भरतपुर की दो पंचायतों में 17 सदस्यों ने त्यागपत्र दे दिया, 24 परगना, मुर्शिदाबाद, पुरुलिया, बांकुरा, हुगली, पूर्व बर्धमान में लगातार विरोध हो रहे हैं। ...**(व्यवधान)**...

**श्री अजय प्रताप सिंह** (मध्य प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

**श्री बृजलाल** (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

### Need for resumption of train services stopped during the period of Covid-19 pandemic

**श्रीमती दर्शना सिंह** (उत्तर प्रदेश) : माननीय सभापति महोदय, मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान कोरोना काल के दौरान चंदौली जिले के चंदौली-मझवार रेलवे स्टेशन में बंद हुए रेलों के ठहराव की ओर आकृष्ट कराना चाहती हूँ ...**(व्यवधान)**... जो कि जिले के अधिकांश क्षेत्र ग्रामीण अंचल एवं व्यावसायिक तथा धार्मिक पर्यटन से जुड़े हुए हैं, जिनमें चंदौली जिले का चंदौली-मझवार एक प्रमुख रेलवे स्टेशन है। ...**(व्यवधान)**... यहां कोरोना काल के पहले जिन ट्रेनों का ठहराव रहा है, जैसे हावड़ा-देहरादून एक्सप्रेस, कोलकाता-जम्मू तवी एक्सप्रेस, गया-नई दिल्ली, महाबोधी एक्सप्रेस आदि ...**(व्यवधान)**... कोरोना काल के दौरान इन ट्रेनों का ठहराव रुक जाने से जनमानस को काफी कठिनाइयों का सामना करना पड़ रहा है।...**(व्यवधान)**... मैं माननीय रेल मंत्री जी से अनुरोध करना चाहती हूँ कि जनहित में चंदौली-मझवार रेलवे स्टेशन पर ट्रेनों के ठहराव पर विचार किया जाए, जिससे क्षेत्र के ग्रामीण जनमानस को रेलवे की सुविधा का लाभ मिल सके, धन्यवाद।...**(व्यवधान)**...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Mr. Chairman, Sir, if this is going to be the behaviour which is shown to the rest of the country and the world, it is truly an insult of the House. ...**(Interruptions)**... They are repeatedly disrupting. ...**(Interruptions)**... I don't know whether you will have to name the Members and take appropriate action against them! ...**(Interruptions)**... Considering that their mood is very agitated, may I suggest to you to adjourn the House for some time and talk to the leaders as to whether they are interested in running the House?...**(Interruptions)**...

MR. CHAIRMAN: Hon. Members, I hereby name Shri Raghav Chadha, Shri Pathak, Shri Sanjay Singh, Shri Ketkar, Shri Imran Pratapgarhi, Shrimati P.D. Netam...**(Interruptions)**... Let us not ridicule this temple to that level. ...**(Interruptions)**... Shri Shaktisinh Gohil, Shri Gupta. ...**(Interruptions)**... आप मेरी बात ध्यान से सुनिए। मैंने आंखों से प्राइमरी मैटीरियल के अंदर जो देखा है, आप स्तब्ध रह जाएंगे। ...**(व्यवधान)**... I have taken the most lenient course. ...**(Interruptions)**... सुनिए, सुनिए, जो कुछ देखा है, मुझे मजबूर मत कीजिए, मुझे वह सब कहने के लिए मजबूर मत कीजिए कि कैसे किया गया, किसने किया। ...**(व्यवधान)**...

The House stands adjourned to meet at 11.50 a.m.

*The House then adjourned at twenty-eight minutes past eleven of the clock.*

*The House reassembled at fifty minutes past eleven of the clock,*

MR. CHAIRMAN *in the Chair.*



## REGARDING POINT OF ORDER UNDER VARIOUS RULES

MR. CHAIRMAN: Shri P. Wilson. ...*(Interruptions)*...

**श्री जयराम रमेश (कर्नाटक) :** सर, जेपीसी का क्या हुआ? ...*(व्यवधान)*...

MR. CHAIRMAN: Dr. Sikander Kumar. ...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, you were reading out the names of some Members. ...*(Interruptions)*...

**डा. सिकंदर कुमार (हिमाचल प्रदेश) :** माननीय सभापति जी ...*(व्यवधान)*...

MR. CHAIRMAN: One second. ...*(Interruptions)*... One second, hon. Member. ...*(Interruptions)*...

**डा. सिकंदर कुमार :** माननीय सभापति जी, मैं आपके माध्यम से इस सदन का ध्यान हिमाचल प्रदेश के जिला चंबा के पांगी घाटी में...*(व्यवधान)*... विद्युत आपूर्ति की कमी की ओर दिलाना चाहता हूँ। ...*(व्यवधान)*...

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

MR. CHAIRMAN: Hon. Member, I sit in this Chair...*(Interruptions)*... I sit in this Chair to be extremely persuasive. I sit in this Chair with high expectation. If you were saying, 'I was naming', I have to hold back certain situations. All of us must reflect what is expected of us. Things can be done in one second. You know it. I do not want to do it. If I took a step yesterday, it was with a heavy heart and, trust me, when I really look within, I have never come across in my forty years, more talented people, more knowledgeable people, people with high credentials, people of greater achievements in society. And what really perplexes me is, how these people in togetherness can go that way! I again call upon all of you to permit me to carry out the Listed Business because that is mandate of the rule, Constitution, the expectation of the people. माननीय सदस्य अगर इस बात के ऊपर चिंतन नहीं करेंगे, चिंता नहीं करेंगे, तो कहां होगी? ...*(व्यवधान)*...

SHRI PRAMOD TIWARI (Rajasthan): Sir, point of order. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, please.....(*Interruptions*)...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir ...(*Interruptions*)...

MR. CHAIRMAN: One second. ...(*Interruptions*)... Digvijaya Singhji. ...(*Interruptions*)... One second. ...(*Interruptions*)... I have given floor to Shri Digvijaya Singh. Please listen to him. ...(*Interruptions*)...

**श्री दिग्विजय सिंह :** माननीय सभापति महोदय, आपने सही फरमाया कि संविधान के अंतर्गत जो नियम और कानून है, उसी के अंतर्गत हमें काम करना चाहिए। आज पूरे विश्व में एक ऐसा विषय जो सबको चिंतित कर रहा है, जिस पर अनेक लेख लिखे जा रहे हैं, लेकिन हमारे देश में उसकी कोई चर्चा नहीं हो रही है। हमने अगर जेपीसी में चर्चा करने मांग की है...(व्यवधान)...

**श्री सभापति :** माननीय सदस्य ...(व्यवधान)...

**श्री दिग्विजय सिंह :** तो आप अलाउ क्यों नहीं करते हैं?

**श्री सभापति :** माननीय सदस्य, घूम-फिरकर वही बात आएगी, it is not appropriate. ...(*Interruptions*)...

**श्री दिग्विजय सिंह :** सर, मेरी आपसे प्रार्थना है ...(व्यवधान)...

MR. CHAIRMAN: Please, please. ...(*Interruptions*)... No, no. ...(*Interruptions*)... Nothing will go on record. ...(*Interruptions*)... Nothing will go on record. ...(*Interruptions*)... Please take your seat. ...(*Interruptions*)... माननीय सदस्यगण, जिस विषय के ऊपर चेयर से निर्णय हो चुका है, जिस विषय के ऊपर चेयर से बार-बार निर्णय हो चुका है। ...(व्यवधान)...

**श्री सैयद नासिर हुसैन (कर्नाटक):** सर, पुनर्विचार ...(व्यवधान)...

**श्री सभापति :** माननीय सदस्यगण, मैं आप लोगों से आग्रह करता हूँ, विनती करता हूँ, पुनर्विचार कर मुझे सदन चलाने दें। ...(व्यवधान)... यह हमारा परम कर्तव्य है। ...(व्यवधान)...

SHRI TIRUCHI SIVA: Mr. Chairman, Sir,.....(*Interruptions*)...

**श्री शक्तिसिंह गोहिल (गुजरात) :** सर, आप बड़प्पन दिखाइये। ...(व्यवधान)...

**श्री सभापति :** आप बैठ जाइए। Mr. Sanjay Singh. ...*(Interruptions)*... आप बैठ जाइए। ...*(व्यवधान)*... आप बैठ जाइए। आपका क्या है? ...*(व्यवधान)*...

SHRI PRAMOD TIWARI: Sir, I have a point of order.

MR. CHAIRMAN: Okay. Mr. Pramod Tiwari is raising a point of order. ...*(Interruptions)*... One second. Let me take the book. What is the rule no.?

SHRI PRAMOD TIWARI: Sir, that is regarding the suspension.... ...*(Interruptions)*...

MR. CHAIRMAN: What is the rule?

SHRI PRAMOD TIWARI: Sir, Rules 253, 254 & 255 है।

MR. CHAIRMAN: What is the rule?

**श्री प्रमोद तिवारी :** सर, आप रूल 255 ले लें। ...*(व्यवधान)*...

**श्री सभापति :** आप एक बार रूल 255 को पढ़िये। ...*(व्यवधान)*... आप रूल को पढ़िये।

**श्री प्रमोद तिवारी :** हां, सर।

**श्री सभापति :** आप रूल को पढ़िये।

**श्री प्रमोद तिवारी :** सर, मैं बहुत विनम्रता से अनुरोध करता हूँ कि सदन की यह परम्परा रही है कि अगर किसी ...*(व्यवधान)*...

MR. CHAIRMAN: Read the rule. ...*(Interruptions)*... Then, Pramodji... ...*(Interruptions)*...

**श्री प्रमोद तिवारी :** 'सभापति किसी सदस्य को जिसका व्यवहार, उसकी राय में घोर अव्यवस्थापूर्ण हो, तत्काल राज्य सभा से चले जाने का निदेश दे सकेगा।' सर, यह वाला रूल है। सर, अब मैं रूल बुक को इधर रख लूँ। सर, मेरा बहुत ही विनम्रतापूर्वक आपसे आग्रह है कि सदन में परम्परा रही है कि अगर चेयर को लगता है, प्रस्ताव होता है और उस पर किसी सदस्य का निलम्बन हो जाता है। आज सत्र के पहले चरण का अंतिम दिन है। सर, हमारे पास दो विकल्प हैं, या तो हम सब इस तरह जायें, जिसमें ऐसा लगा कि वातावरण बड़ा तनावपूर्ण था। आप कई बार कह चुके हैं कि मैं तो सदन को कायदे से चलाना चाहता हूँ। ...*(व्यवधान)*...

**एक माननीय सदस्य :** आप चुप रहिए। ...**(व्यवधान)**...

**श्री प्रमोद तिवारी :** मैं आपसे विनम्रतापूर्वक कहना चाहता हूँ, इसीलिए मेरा आपसे विनम्र अनुरोध है कि आज जब सदन स्थगित हो, तो थोड़े अच्छे वातावरण में हो जाए। ...**(व्यवधान)**...

MR. CHAIRMAN: What is the point of order?

**श्री प्रमोद तिवारी :** सर, मेरा एक विनम्रतापूर्वक आग्रह है कि महिला सदस्य, भद्र महिला, वे बहुत अच्छी महिला हैं, उनका निलम्बन हो गया, तो उस पर पुनर्विचार का अधिकार आपको है। ...**(व्यवधान)**... और सुनिए, आपको तो अधिकार है कि आप नेता सदन को बाहर निकाल सकते हैं। सर, इसमें कोई दो राय नहीं है। आपका असीमित अधिकार है। ...**(व्यवधान)**... आप इस पर विनम्रतापूर्वक विचार कर लें।

**श्री सभापति :** ठीक है।

**श्री प्रमोद तिवारी :** सर, दूसरा, देश की अर्थव्यवस्था को पूरी तरह चौपट होने से आप ही बचा सकते हैं, कोई दूसरा नहीं बचा सकता है। आप में ही बचाने की ताकत है। आप एक बार जेपीसी बना दीजिए, दिमाग ठिकाने आ जायेगा।

MR. CHAIRMAN: Now, Leader of the House.

**सभा के नेता (श्री पीयूष गोयल) :** चेयरमैन सर, इसी रूल के नीचे 256 (2) में यह भी लिखा हुआ है कि सिर्फ काउंसिल, पूरी काउंसिल ही अगर चाहे, 'Only the Council, on a motion being made, can resolve that such suspension be terminated.' तो मुझे लगता है कि चेयर के ऊपर किसी प्रकार से भी, यह कहने की आवश्यकता नहीं है कि सिर्फ आप ही बचा सकते हैं। मेरे ख्याल से आप भी बचा सकते हैं। आप माफी मांगिए, जो आपका अभद्र व्यवहार रहा है, जिस प्रकार से पूरे विपक्ष ने माननीय प्रधान मंत्री जी के भाषण को होने नहीं दिया। ...**(व्यवधान)**... जो आप सबका व्यवहार है, उसे टेलीविजन पर पूरे देश ने देखा, दुनिया ने देखा कि विश्व का सबसे लोकप्रिय नेता ...**(व्यवधान)**... जिनके ऊपर पूरे विश्व की आशाएं, अपेक्षाएं टिकी हुई हैं, जिनको पूरा विश्व आज मानता है कि सबसे लोकप्रिय नेता 8 वर्ष तक लगातार ...**(व्यवधान)**... अगर पूरे विश्व में कोई रहा है, तो माननीय प्रधान मंत्री नरेन्द्र मोदी जी रहे हैं और जिस प्रकार से आपने अभद्र व्यवहार किया, जिस प्रकार से उनको तकलीफ दी, लगभग सवा घंटे तक यहां बैल में रहकर जो आपका व्यवहार रहा है। ...**(व्यवधान)**... आप उसके लिए माफी मांगिए, उसके लिए आप पश्चाताप करिए, उस पश्चाताप के बाद फिर आप मोशन लेकर आइए।

**श्री प्रमोद तिवारी :** सर, सरकार की मंशा साफ हो गई, जो अंदर था, वह बाहर आ गया। \*

**श्री सभापति :** माननीय सदस्यगण, एक बार बैठिए। ..(व्यवधान)..

**श्री राघव चड्ढा :** सर, मैं कितनी देर से प्वाइंट ऑफ ऑर्डर की बात कह रहा हूँ।..(व्यवधान)..

**सभा के नेता (श्री पीयूष गोयल) :** ये चेयर का अपमान करते हैं।..(व्यवधान)..चेयर को खड़े होकर ..(व्यवधान)..बैठना पड़ता है। ..(व्यवधान)..यह चेयर का अपमान है। ..(व्यवधान)..

**श्री सभापति :** बैठिए। ..(व्यवधान).. Hon. Member must know,...(*Interruptions*)...I have already indicated and you should know it. Your memory is sharp, you are a young man; those whom I love, suffer the most. Take your seat. ...(*Interruptions*)... Hon. Members, if there will be few things left as to what happened in Rajya Sabha during a part of this Session, then, I can tell you because I get input, and I have sleepless nights also because of that. One; there was boycott by some parties of the joint President's Address; two parties...(*Interruptions*)...

**श्री जयराम रमेश :** सर, 2004 में क्या हुआ? ..(व्यवधान)..

**श्री प्रमोद तिवारी :** सर, यह क्या बात है? ..(व्यवधान)..

MR. CHAIRMAN: Second. ...(*Interruptions*)... Two parties. ...(*Interruptions*)... One second. ...(*Interruptions*)... Second is, the kind of conduct which... माननीय सदस्यगण, पूरी दुनिया देख रही है। ..(व्यवधान)..

**एक माननीय सदस्य :** अडाणी के घोटाले..(व्यवधान)..

12.00 Noon

**श्री सभापति :** हमारा आचरण अपेक्षा के ठीक विपरीत है।..(व्यवधान)..संविधान की मूल भावना पर कुठाराघात है। ..(व्यवधान)..मेरी समझ से परे है कि विद्वान सदस्यगण, माननीय सदस्यगण किस प्रकार ऐसा आचरण कर सकते हैं? ..(व्यवधान)..आप सोचिए कि क्या जनता हमसे यह उम्मीद करती है? उम्मीद करती है? ..(व्यवधान)..नहीं करती है। I will take up Question Hour now. ...(*Interruptions*)... Question Hour. Dr. Radha Mohan Das Agrawal. ...(*Interruptions*)... I am constrained to say; on account of persistent disruption and I

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\* Expunged as ordered by the Chair

would go to the extent of saying, 'deliberate disruption', in spite of my pleadings, obstruction is being created, and that is not the way to run the House. We have lost precious time already which should have been...*(Interruptions)*...

SHRI RAGHAV CHADHA (Punjab): Sir, you are the guardian of our rights. ...*(Interruptions)*... You are the guardian of our freedom. ...*(Interruptions)*...

MR. CHAIRMAN: So, insult the guardian day in and day out! Is that your approach? ...*(Interruptions)*... Sorry! Hon. Members, I am pleading with you for the last time. If the House will be subjected to such kinds of disturbance, disruption, violation of rules, I will be constrained to act as per the expectation of the people. They do not want us to be in disorderly situation. They do not want us to continuously...*(Interruptions)*... No. ...*(Interruptions)*... Now, Question No. 106.

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### ORAL ANSWER TO QUESTION

#### Ineligible beneficiaries of PMAY-U

†\*106. DR. RADHA MOHAN DAS AGRAWAL: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the States from which information has been received about the benefits of Pradhan Mantri Awas Yojana-Urban (PMAY-U) being extended to ineligible people; and
- (b) the action that has been taken by Government against such ineligible beneficiaries, the details thereof, State-wise including the State of West Bengal?

THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI):

(a) and (b) A statement is laid on the Table of the House.

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† Original notice of the question was received in Hindi.

### Statement

(a) Ministry of Housing and Urban Affairs (MoHUA) is implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) 'Housing for All' Mission since 25.06.2015 for giving Central Assistance to States/ Union Territories (UTs) for providing all-weather pucca houses to all eligible urban beneficiaries. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). The eligibility criteria for allotment of houses under BLC/ISSR/AHP verticals of PMAY-U to the beneficiaries are as under:

- (i) Not owning pucca house in his/her name or any other family member's name, anywhere in India.
- (ii) Belonging to Economically Weaker Section (EWS) with annual household income of upto ₹ 3 lakh.
- (iii) Ownership of land to avail benefit under Beneficiary led Construction (BLC) component of the Mission.

The selection of beneficiaries under BLC/AHP/ISSR vertical is done by respective State/UT as per scheme guidelines. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). For transparent selection of beneficiaries, scrutiny of beneficiaries is done at multiple levels in the States/UTs for approval.

(b) Any instance of irregularity/complaint/representation regarding the implementation of PMAY-U including those of ineligible applicants are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations. Further, MoHUA has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U and its speedy disposal. Moreover, a Centralized Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Grievances received on CPGRAMS regarding selection of ineligible beneficiaries are forwarded to States/UTs for enquiry and appropriate action as per scheme guidelines.

**डा. राधा मोहन दास अग्रवाल :** माननीय सभापति महोदय, मैं माननीय मंत्री जी को 1.12 करोड़ के स्थान पर 1.20 करोड़ मकान स्वीकृत करने, 1.06 करोड़ मकान ग्राउंड करने और 67 लाख मकान हैंडओवर करने के लिए बधाई देते हुए दो सवाल पूछूंगा। ..(व्यवधान)..मेरा पहला सवाल है कि किन राज्यों ने इस योजना का सही तरीके से लाभ नहीं लिया और यह योजना कहाँ पर सबसे कम लागू की जा सकी? ..(व्यवधान)..

MR. CHAIRMAN: Hon. Minister. ...*(Interruptions)*...

SHRI HARDEEP SINGH PURI: The operative thrust of this question is on ineligible beneficiaries. ...*(Interruptions)*... Sir, the determination of who constitutes an eligible beneficiary has to be laid by the concerned State Government. ...*(Interruptions)*... And the criterion is quite clear; those who do not have it...*(Interruptions)*...

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]*

MR. CHAIRMAN: The House stands adjourned to meet on Monday, the 13<sup>th</sup> of March, 2023 at 11.00 a.m.

*The House then adjourned at four minutes past twelve of the clock  
till eleven of the clock on Monday, the 13<sup>th</sup> March, 2023.*



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